

FORM G (Reissued)

INVITATION FOR EXPRESSION OF INTEREST (EOI) FOR

**MUKESH UDYOG LIMITED OPERATES IN TEXTILE AND STEEL
MANUFACTURING AT**

VPO: Buddhewal near Koahra Tehsil, District; Ludhiana, Punjab- 141112

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL. No.	RELEVANT PARTICULARS	
1	Name of the corporate debtor along with PAN/CIN/ LLP No.	MUKESH UDYOG LIMITED (CIN) U65921PB1994PLC014976 PAN- AAACF2314F
2	Address of the registered office	VPO: Buddhewal near Koahra Tehsil, District; Ludhiana, Punjab- 141112
3	URL of website	N/A
4	Details of place where the majority of fixed assets are located	VPO: Buddhewal near Koahra Tehsil, District; Ludhiana, Punjab- 141112.
5	Installed capacity of main products/ services	As per balance sheet as on 31 st March 2021 Revenue from operation is Nil, Both Spinning and Steel Unit not in working from last 7 years.
6	Quantity and value of main products/ services sold in last financial year	As per balance sheet as on 31 st March 2021 Revenue from operation is Nil, Both Spinning and Steel Unit not in working from last 7 years.
7	Number of employees/ workmen	Nil
8	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	31.03.2021 31.03.2020 Details can be sought by prospective resolution applicants via a mail by raising request at email: cirp.mukeshudyog@gmail.com

9	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by prospective resolution applicants via a mail by raising request at email: cirp.mukeshudyog@gmail.com
10	Revised last date for receipt of expression of interest	05.12.2024
11	Revised date of issue of provisional list of prospective resolution applicants	14.12.2024
12	Revised last date for submission of objections to provisional list	19.12.2024
13	Revised date of issue of final list of prospective resolution applicants	30.12.2024
14	Revised date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants.	04.01.2025
15	Revised last date for submission of resolution plans	03.02.2025
16	Process email id to submit Expression of Interest	cirp.mukeshudyog@gmail.com

Sandeep Kumar Chitkara
Resolution Professional
MUKESH UDYOG LIMITED
IBBI Reg. No. IBBI/IPA-001/IP/P-01976/2020-21/13084
AFA: AA1/13084/02/300625/107127
IBBI Registered Address: Flat no 6, First Floor, Prem Vihar Flats,
Shaheed Bhagat Singh Nagar, Keys Hotel, Ludhiana, Punjab- 141013
Communication Address: Mavent Restructuring Services LLP
S-376, Panchsheel Park, New Delhi-110017
Email: cirp.mukeshudyog@gmail.com , sandchit9@gmail.com
Contact No. +91-79886 49622
Date: 20.11.2024
Place: Ludhiana

Farmers' fresh Delhi call has traders on edge

NITISH SHARMA
TRIBUNE NEWS SERVICE

AMBALA, NOVEMBER 19

Facing losses due to the closure of the Haryana-Punjab border at Shambhu since February, wholesalers and traders in Ambala's popular cloth market have their eyes on farmers' call for Delhi march on December 6. The market, with an estimated annual turnover of over Rs 2,000 crore, has suffered a drop in sales after Shambhu was closed, as a large number of customers used to come from Punjab.

The Samyukt Kisan Morcha (Non-Political) and Kisan Mazdoor Morcha have announced that farmers would march to Delhi on December 6 in support of their demands. The traders said any escalation in tension on the border would lead to more restrictions and further disturb their business.

Viplove Singla, president of the Jan Jagriti Sangathan, said, "The Sangathan held protests and made requests to get the Shambhu border reopened, but to no avail. We have adopted a wait-and-watch policy and have already suffered a heavy loss. There have been no positive signs from anywhere. With a fresh Delhi march call, there is a sense of panic in the market. We request the government to ensure peace as the traders are in no position to bear further losses."

"A large number of customers used to come from Punjab, but due to the closure of the border since February, the business has been badly affected, and customers have shifted to other markets in Punjab. Not only in Ambala, but also traders on the Delhi border will face the brunt if anything goes wrong. The government and farmers must resolve the matter amicably," he said.

NEW VIDHAN SABHA COMPLEX

All must speak in one voice: CM; Oppn says stand by state govt

Members slam Punjab leaders for making 'irresponsible' statements

GEETANJALI GAYATRI
TRIBUNE NEWS SERVICE

CHANDIGARH, NOVEMBER 19

After the Congress raised the issue of "irresponsible statements" by Punjab leaders on a new complex for the Assembly on the last day of the Haryana Vidhan Sabha session here today, Chief Minister Nayab Singh Saini said the construction of the new Vidhan Sabha in Chandigarh was a serious issue and all parties should rise above politics and speak in one voice.

As soon as the proceedings began, Congress leader Ashok Arora said Haryana had as much right on Chandigarh as Punjab did. "The city is a joint capital for the two states till Punjab gives us the 107 Hindi-speaking villages of Abhojar and Fazilka. They are holding back our share of water through the Sutlej-Yamuna Link (SYL) canal despite the Supreme court's order. Punjab's leaders are going about making irresponsible statements. I think we should not



Chief Minister Nayab Singh Saini speaks on the last day of the winter session of the Vidhan Sabha on Tuesday. PHOTO: PRADEEP TEWARI

DON'T GIVE UP RIGHT ON CHANDIGARH

"The government should not give up its right on Chandigarh. A new Assembly should be built along with the existing one, and not on some other land far away. Along with this, the issue of water and Hindi-speaking areas with Punjab should also be strongly put forward. Bhupinder Singh Hooda, FORMER CM

give any money or land in exchange for land for our complex since it is our capital," Arora said. Speaker Harvinder

Kalyan said an all-party meeting would be held to discuss the "serious issues" and no discussion would be allowed

till the matter was discussed. Saini said Punjab leaders had previously politicised issues like the SYL canal, depriving Haryana farmers of their legitimate share of water. "Such actions, where even the directives of the Supreme Court are bypassed, should not happen in this country. It is unfortunate that now the Punjab leaders are raising questions about the construction of the state Vidhan Sabha complex in Chandigarh. We will have our next delimitation exercise in 2026, so we need to increase the seating capacity. We will hold an all-party meeting. We have to send out a message that Haryana is united," the CM said.

He assured that whatever all Vidhan Sabha members say unanimously, the government will take that forward. Meanwhile, extending their support to the government, the Opposition stated that it would stand by the government and that the CM should lead and all parties would come together to present a united front.

Audit finds ₹36.7 cr embezzled in urban local bodies, PRIs

BHARTESH SINGH THAKUR
TRIBUNE NEWS SERVICE

CHANDIGARH, NOVEMBER 19

A large number of cases of embezzlement or misappropriation or likely cases of misappropriation involving Rs 36.78 crore have been detected in the urban local bodies (ULBs) and panchayati raj institutions (PRIs) of Haryana, according to the audit reports of the Local Audit Department.

The reports, which were tabled before the House on November 17, revealed that cases of misappropriation or likely cases of misappropriation involving Rs 26.45 crore were found in 2018-19 and Rs 1.15 crore in 2019-20 in 10 municipal corporations, 18 municipal councils, and 52 municipal Committees.

In 2018-19, it was found that in the Jhajjar Municipal Committee, the interest of Rs 22.03 crore from 2014 to 2019, was transferred from a VAT grant account to the account of the Secretary, MC, Jhajjar, in violation of government instructions. Also, Rs 45.14 lakh income of the house tax branch in Municipal Corporation, Rohtak, was not deposited within time and kept in

IRREGULARITIES IN ULBS

YEAR	AMOUNT
2016-17	₹5.76 crore
2017-18	₹6.34 crore
2018-19	₹26.45 crore
2019-20	₹1.15 crore

hand from two to 16 days. Similarly, Rs 90.70 lakh related to miscellaneous income was received in the cashbook but not taken in the passbook from 2011 to 2019 in the Panipat MC.

In 2018-19, there were short recoveries or non-recoveries and a revenue loss of Rs 22.92 crore while Rs 865.66 crore was less realised than the fixed target. "This reflects that either the budgeted targets were not realistic or there was a lack of proper efforts in achieving the budgeted targets of income," said the report for 2018-19. There were multiple cuttings or overwritings, additions, alterations, etc. on the computerised formats related to house tax recoveries, said the report.

In 2019-20, there were short recoveries or non-recoveries and a revenue loss of Rs 26.37 crore while Rs 2,179.19 crore were less realised than the fixed targets, said the report.

In case of PRIs, it was no different. In 2018-19, an embezzlement or misappropriation of Rs 5.45 crore across 1,425 gram panchayats was found that included Rs 4.24 crore being not handed over by ex-sarpanches to their successors. Other cases included the closing balance of cash books at the end of each month being either wrongly worked out or less carried forward to the next month and income realized was either not accounted or less accounted in the cash books.

In 2019-20, embezzlements or misappropriation worth Rs 3.33 crore was revealed in gram panchayats. It included Rs 2.83 crore that was either not handed over or less handed over by ex-sarpanches while giving charge to the new ones.

"Expenditure was incurred on the carriage of material though the purchases of material for which carriage was paid could not be pointed out. Such payments apparently did not appear to be genuine," said the audit report. An embezzlement of Rs 26.93 lakh was found across 126 Panchayat samities in 2019-20 and Rs 14.68 lakh in 2018-19.

'Bapu-beta' style of politics has no takers, Khattar tells Hooda

PARVEEN ARORA
TRIBUNE NEWS SERVICE

KARNAL, NOVEMBER 19

Union Minister of Power and Housing and Urban Affairs Manohar Lal Khattar has advised former CM and Congress leader Bhupinder Singh Hooda to strengthen

internal democracy within his party by allowing leaders outside his (Hooda) family to rise.

"If the Congress continues with this 'bapu-beta' style of politics, it will only harm the party. Dynastic politics, where leadership is passed down like royalty, no longer resonates with people," said Khattar while responding to media questions about Hooda's defence of his family legacy and ties to the freedom movement in response to BJP's criticism of 'bapu-beta' politics.

Khattar stated this at the Mini Secretariat after chairing a meeting of the District Development Coordination and Monitoring Committee (DDCMC-DISHA) today.

Following the Congress' defeat in the Assembly elections, Hooda has faced criticism from both BJP leaders and members of his own party over his alleged 'bapu-beta' politics. However, Hooda recently defended his family's legacy, highlighting his family's contributions to the freedom movement.

However, Khattar took a dig

at Hooda's remarks, saying that several families from various parties are linked to the freedom struggle, not just the Hooda family.

Being asked about Delhi's pollution crisis, Khattar called it a serious issue. "Graded Response Action Plan (GRAP) IV restrictions have been implemented as per court directions. Haryana registered 1,118 cases of stubble burning this year (from September 15 to November 18) compared to nearly 9,600 in Punjab. States need to work together to tackle pollution effectively," he said.

Asked about the Rapid Rail Transit System (RRTS) project reaching Karnal, he said the first phase would connect Delhi to Panipat. "The project will eventually be extended to Karnal, for which administrative approval has already been granted. I advocated for this expansion last year, and it will soon benefit Karnal," he said.

Addressing Punjab's objections to Haryana's plan for a separate Assembly building, Khattar reiterated the urgent need for a new facility.



Former CM Bhupinder Singh Hooda speaks in the Vidhan Sabha on Tuesday. PRADEEP TEWARI

BJP had no answers to Cong questions in House: Hooda

CHANDIGARH, NOVEMBER 19

Former CM Bhupinder Singh Hooda today said the failures of the newly-elected BJP government had been exposed as it could neither provide fertilisers nor MSP to farmers.

Addressing a press conference at the end of the Assembly session, Hooda said the government could not give satisfactory answers to the questions raised by the Congress in the House.

"The government lied about the availability of fertilisers. It

fulfilled any of its promises till now," he said. As regards Kaushal Nigam employees, he said: "The policy makes it clear that BJP is completely against reservation and merit, because there is neither reservation, nor merit, nor transparency in Kaushal Nigam."

Hooda said the BJP had announced to provide two lakh jobs in the elections, but now the BJP was not ready to discuss this and neither had it started any recruitment process. — TNS

Govt committed to ensuring infra in all colonies: Minister

CHANDIGARH, NOVEMBER 19

Even as the Congress and the Indian National Lok Dal traded charges over corruption, Haryana Development and Panchayat Minister Krishan Lal Panwar emphasised the government's strong commitment to ensuring the provision of basic infrastructure in all colonies under the Mahatma Gandhi Gramin Basti Yojana.

Speaking on the calling attention moved by INLD's Aditya Devi Lal on the last day of the winter session, Panwar reiterated that under the scheme, any colony still lacking basic facilities would be given priority for development. "Additional funds needed to complete the necessary infrastructure in these colonies would also be allocated," he said.

He said the scheme was launched in 2008 with the objective of providing 100 square yard plots to Scheduled Castes, Backward Classes and families living below the poverty line. However, due to various reasons, some beneficiaries were unable to take possession of the allotted plots. — TNS

FORM G (RE-ISSUED)	
INVITATION FOR EXPRESSION OF INTEREST (EOI) FOR MUKESH UDYOG LIMITED	
OPERATES IN TEXTILE AND STEEL MANUFACTURING AT VPO: Buddhewal near Koahra Tehsil, District: Ludhiana, Punjab-141112 (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
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15	Revised last date for submission of resolution plans 03.02.2025
16	Process email id to submit Expression of Interest crip.mukeshudyog@gmail.com

Sd/- Sandeep Kumar Chitkara, Resolution Professional MUKESH UDYOG LIMITED IBI Reg. No. IBI/PA-001/IP/P-01976/2020-21/13084 AFA: AA1/13084/02/300625/107127 IBI Registered Address: Flat no 6, First Floor, Prem Vihar Flats, Shaheed Bhagat Singh Nagar, Keys Hotel, Ludhiana, Punjab-141013 Communication Address: Mavent Restructuring Services LLP S-376, Panchsheel Park, New Delhi-110017 Date: 20/11/2024 Email: crip.mukeshudyog@gmail.com, sandchit9@gmail.com Place: Ludhiana Contact No. +91-7998649622

Chola CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED
Corporate Office: "CHOLA CREST" C54 and 55, Super B-4, Thiru Vi Ka Industrial Estate, Guindy, Chennai-600032., Branch Office: S.C.O-16, First Floor, I-Block Market, Sarabha Nagar, Ludhiana 141001

DEMAND NOTICE UNDER SECTION 13(2) OF THE SECURITISATION & RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002

You, the under mentioned Borrower(s) / Mortgagee(s) is hereby informed that the company has initiated proceedings against you under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and that the Notice under 13 (2) of the Act sent to you by Registered Post Ack. Due for Borrower/s has been returned undelivered. Hence, you are hereby called upon to take notice and pay the outstanding loan amount mentioned against the said account with interest accruing therefrom within 60 days from the date of this publication, failing which the company will proceed against you by exercising its right under Sub-Sec (4) of Section 13 of the Act by enforcing the below mentioned security to realize its dues with interests and costs. It is needless to mention that this notice is addressed to you without prejudice to any other remedy available to the company.

Name and Address of the Borrower/s	Loan Amount	Date of Demand Notice & Amount Outstanding	Description of the Property / Secured Asset
Loan Account No. - XOHELIN0001464006 AND XOHELIN0002357771 Borrower & Co-Borrowers: 1. RAMESH CHAND SHARMA 2. ARVIND KUMAR, 3. SANTOSH KUMARI 4. M/S A.K. SHARMA BUILDING MATERIAL STORE Through Its Proprietor (RAMESH CHAND SHARMA) ALL R/O House No. 7518, Street No.8, New Amarnagar, Daba Colony, Ludhiana-141003	Rs. 30,00,000/- AND Rs. 10,00,000/- TOTALING Rs. 40,00,000/-	11-11-2024 and Rs. 12,49,547/- and Rs. 7,89,312/-, Totalling Rs. 20,38,859/- as on 06-11-2024 with further interest & charges thereon.	Property Measuring 150 Sq.yds. Situated At Daba Colony Tehsil And District Ludhiana Registered As Per Sale Deed Bearing Document No. 22594 Dated 23/12/1993.

Date: 20/11/2024 Place: Ludhiana (Punjab) AUTHORISED OFFICER Cholamandalam Investment And Finance Company Limited

2 sarpanches suspended

AMBALA, NOVEMBER 19

Ambala DC Parth Gupta has suspended the sarpanches of Patvi and Ismailpur gram panchayats for negligence in discharging duties. He has also ordered inquiries against them. The Anti-Corruption Bureau had received a complaint against Gram Panchayat Patvi regarding illegal cutting of trees on the panchayat land. In Ismailpur, 37 acres was declared a closed forest area, but it was being used for agricultural purposes. — TNS

Booth mgmt by BJP 'panna pramukh' key reason for win

MC poll on mind, party top brass holds feedback session

TRIBUNE NEWS SERVICE

CHANDIGARH, NOVEMBER 19

Booth management by the BJP cadre, especially the 'panna pramukhs', was primary reason for the party scoring an unprecedented hat-trick in Haryana. This was the consensus at the first meeting of the BJP State Election Management Committee after the Assembly poll held in Panchkula today.

BJP chief Mohan Lal Badoli termed the BJP hat-trick as the result of BJP workers' commitment to the party ideology and the nation. "The BJP is always in poll mode. That is the reason that we have initiated the membership drive immediately after the Assembly poll. So far, 10 lakh members have been enrolled and the target of 50 lakh members will be achieved soon," Badoli told the meeting attended by chiefs of 34 departments of the BJP and other senior



BJP leaders at a meeting in Panchkula on Tuesday. TRIBUNE PHOTO

leaders. Chief Minister Nayab Singh Saini said people had put the stamp of approval on the pre-people policies of the BJP government led by PM Narendra Modi. Meanwhile, the party organised a feedback session attended by a majority

of 42 defeated candidates. Issues like neglect of senior leaders, anti-incumbency against eight ministers and Speaker of the Vidhan Sabha, who lost elections, opposition from farmers and Jats and nil representation to the BJP from the Mewat areas were discussed.

Power bill limit up for BPL eligibility

DEEPENDER DESWAL
TRIBUNE NEWS SERVICE

HISAR, NOVEMBER 19

The government has changed one of the criteria for those Below the Poverty Line (BPL) and increased the condition of lower limit of electricity bill from Rs 9,000 per annum to Rs 20,000 per annum. Government sources said the government had got serious about the increasing number of BPL families, which have grown dramatically in the past two years. At present, about 70% of the population is under BPL category in the state.

The sources said the government could also resume the physical verification of BPL families for authentic data. "Till now, there was no verification and self-declaration of income was sufficient to get a family enrolled in the BPL category," they said. "However, it's going to change soon."

Data related to property, crop production registered on Meri Fasal Mera Byora portal, benefits taken by a family, electricity details, etc., are being linked to the Parivar Pehchan Patra (family ID). With the linkage of

Enhanced to ₹20,000 from ₹9,000 per annum

these details, those who fail to meet the BPL criteria will be automatically struck off from the list. It will happen very soon," said an official. Abhishek Bansal, an official of the Citizen Resources Information Department (CRID), Hisar admitted that the electricity bill limit for the benefit of the BPL had been increased to Rs 20,000 per annum. Meanwhile, a calculation of the BPL families in Haryana as per the Food, Civil Supplies and Consumer Affairs Department indicated that a huge volume of food grain, edible oil and sugar was being distributed to BPL beneficiaries.

The department has a provision of providing 5 kg per person food grain to each BPL family member. With 1,98,90,964 members of 51,72,267 BPL families in Haryana, about 10 lakh quintals of food grain (wheat/bajra) was being distributed under the PDS free of cost every month in the state.

